

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s).15724/2021

(Arising out of impugned final judgment and order dated 27-07-2021 in SSNO. No. 15862/2021 passed by the High Court Of Judicature At Allahabad, Lucknow Bench)

TARIQ H. SIDDIQUI

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.126872/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.126873/2021-EXEMPTION FROM FILING O.T.
IA No. 126872/2021 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT
IA No. 126873/2021 - EXEMPTION FROM FILING O.T.)

Date : 18-04-2023 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE HRISHIKESH ROY
HON'BLE MR. JUSTICE MANOJ MISRA

For Petitioner(s) Ms. Saroj Tripathi, AOR
Mr. S N Pandey, Adv.
Mr. Naveen Kumar Tripathi, Adv.
Mr. Soumya Pandey, Adv.
Mr. Abhishek Kumar Singh, Adv.

For Respondent(s) Mrs. Madhavi Divan, A.S.G.
Ms. Rukhmini Bobde, Adv.
Ms. Vaishali Verma, Adv.
Mr. Ayush Puri, Adv.
Mr. Sachin Sharma, Adv.
Ms. Nidhi Khanna, Adv.
Mr. Arvind Kumar Sharma, AOR

UPON hearing the counsel the Court made the following
O R D E R

In view of the letter circulated by learned counsel for the petitioner seeking adjournment, the matter stands adjourned by three weeks to enable him to file rejoinder affidavit.

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(DEEPAK JOSHI)
COURT MASTER (SH)

(MALEKAR NAGARAJ)
BRANCH OFFICER